

W.P.No.12832 of 2021

THE HON'BLE CHIEF JUSTICE

and

SENTHILKUMAR RAMAMOORTHY, J.

(made by the Hon'ble Chief Justice)

The petitioner requires psychiatric help.

2. Utterly frivolous and completely baseless allegations have been made to the effect that even when the petitioner has attempted to mention any matter on the virtual mode or participate in any hearing of his matters, he has been deliberately muted by the operators.

3. The prayer in the present writ petition is quoted, so that the frivolous nature of the matter can be adequately gauged:

"It is prayed that this Hon'ble Court may be pleased to issue a writ of Mandamus to render justice because I was pushed to dangerous and critical situation. Please the Court render justice for me to save my life and pass such further order as this Hon'ble Court may deem fit and proper in the circumstances case (*sic*) and thus render justice".

4. No action can be taken on this petition. The relief sought is vague. There is no material in support of the general apprehension of the petitioner that the Registry is interested in not allowing his matters to be taken up by the Benches.

5. It is submitted on behalf of the High Court administration that continuous letters have been written by this petitioner and wild and baseless charges levelled against all and sundry. It is further submitted that the petitioner has threatened to commit suicide and leave a note blaming members of the Registry for such act.

6. The petitioner will be at liberty to mention any matter which may be pending before the appropriate Bench, if there is any urgency in the same. There is no doubt that any matter that the petitioner has filed, whether frivolous or meritorious, will be listed in the usual course and dealt with in accordance with law.

7. The matter will appear three weeks hence. The petitioner will furnish a list of the petitioner's matters pending before the relevant Benches for such matters to be listed as expeditiously as possible.

8. List on 08.07.2021.

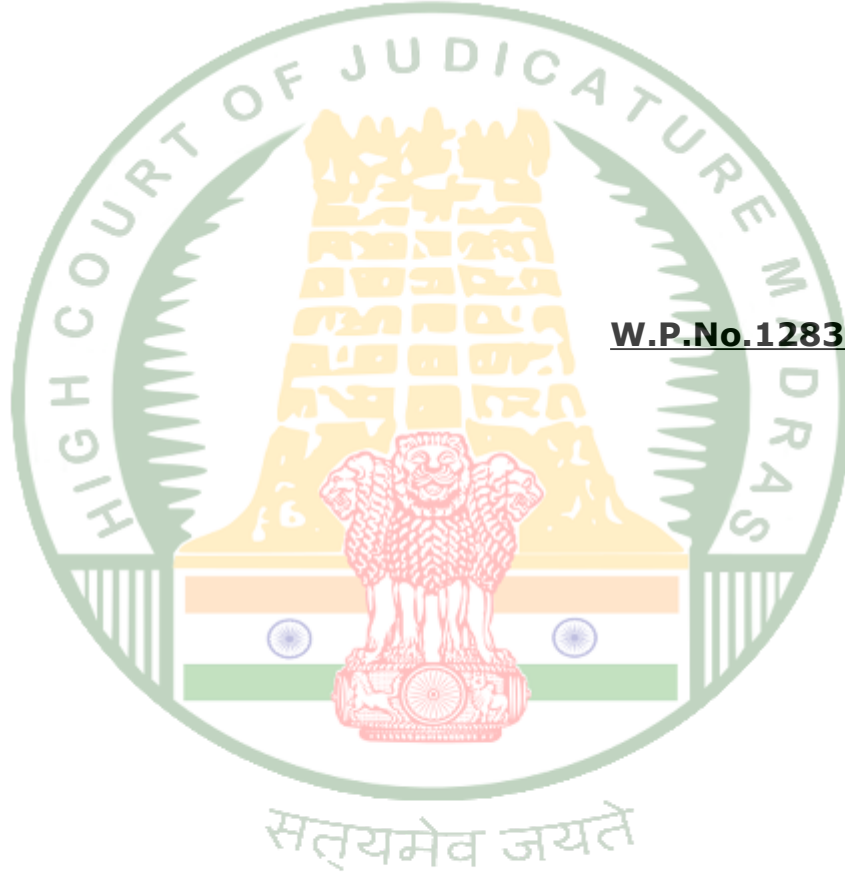
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